

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**O.A.NO.180 of 2012**  
Cuttack this the 7<sup>th</sup> day of February, 2013

**CORAM**  
**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE MR. R. C. MISRA, MEMBER (ADMN.)**

Gurudeb Deep,  
Aged about 58 years,  
S/o. Late Rudam Deep, At. Qrs. No.B/71,  
Sector-7,  
PO- Rourkela-07,  
PS- Sector-7,  
Dist-Sundargarh(Orissa)

...Applicant

(By Advocates: )

-VERSUS-

1. M/s.SAIL, Rourkela Steel Plant, Rourkela  
Represented through its Managing Director  
having its works and office at Rourkela,  
PO-Rourkela-769011, PS-Tangarpali,  
Dist-Sundargarh, orissa
2. Managing Director, SAIL,  
Rourkela Steel Plant, Rourkela,  
At-Rourkela,  
PO-Rourkela-769011,  
PS-Tangarpali,  
Dist-Sundargarh, Orissa
3. Asst.General Manager (PL) IR, R & PIS, SAIL,  
Rourkela Steel Plant, Rourkela,  
At -Rourkela,  
PO-Rourkela-769011,  
PS-Tangarpali,  
Dist-Sundargarh, Orissa

...Respondents

(By Advocates: M/s.J.Patnaik, T.K.Patnaik, S. Pattnaik & B.S. Rayguru)

**ORDER(Oral)**

**MR.A.K.PATNAIK, MEMBER(J):**

Shri B.S. Rayguru, Assisting Counsel of Shri J.Patnaik, learned Senior Counsel appearing on behalf of Respondent-SAIL has filed an affidavit dated 18.11.2012 stating therein that the prayer made by the applicant in the O.A. has been granted by making payment of Rs.1,72,074/- towards VR Compensation and therefore, there is nothing more to be adjudicated in the matter.

2. To-day none has appeared for the applicant. In view of this, we do not feel it proper to keep the matter pending any further.
3. For the reasons aforesaid, the O.A. is disposed of for having become infructuous.

No costs.

(R.C. MISRA).  
MEMBER(ADMN.)

  
(A.K. PATNAIK)  
MEMBER(JUDL.)